

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:3140  
ANSWERED ON:12.12.2012  
REFORMS TO CHECK MISCONDUCT  
Mahendrasinh Shri Chauhan ;Rana Shri Jagdish Singh

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether steps have been taken or proposed to be taken by the Government for comprehensive administrative reforms in order to check prevalent misconduct in administration by the bureaucrats;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.  
(SHRI V. NARAYANASAMY)

(a) & (b): Government officials are governed by the Conduct Rules which lay down the duties and norms for the conduct. Any violation of the Conduct Rules, depending upon its gravity, is liable for initiation of disciplinary action under the Discipline and Appeal Rules.

It is also pertinent to mention that, AIS (DCRB) Rules, 1958 have been amended to provide two tiers of intensive reviews of All India Service Officers on completion of 15 years of qualifying service and again on completion of 25 years of qualifying service to assess the suitability of the officers for their further retention in service or otherwise. It has been notified on 31.01.2012.

(c): Does not arise.